Setting up of a Bank by Gujarat State

- 441. SHRI AHMED MOHMEDBHAI VTEL: Will the Minister of NANCE be pleased to state-.
- (a) whether Gujarat is the first tate in the country to have a Bank its own which will be promoted by tatelowned Gujarat State Fertilizer irporation and Gujarat Lease Fince Limited;
- (b) if so, whether the Reserve Bank India has already gtiven its ap-
- (c) whether there will be equity rticipation from selected State Gov-lment enterprises also;
- (d) what is the total authorised rital of the Bank;
- (e) what is the extent to which is will be helpful to the State of Gujarat; and
- f) whether such type of Banks will operating in other States also?
- *HE MINISTER OF STATE IN THE NISTRY OF FINANCE AND MINCER OF STATE IN THE MINIS-;Y OF PARLIAMENTARY AF-IRS (DR. ABRAR AHMED): > Gujarat State Fertilizer poration (GSFC) and Gujarat se Finance Limited (GLFL) will the nodal agencies for promoting state owned bank called the Bank Gujarat Limited. The Restrve Bank India has received an application n the GSFC for a licence to cornice banking business under section of the Banking Regulation Act,
 - (a) The application is being proces-by Reserve Bank of India
 - (b) and (d) It has been stated in application that the bank would by leading cor-tions promoted companies of

- Gujarat from the public and joint sectors as well as private business houses. The authorised capital (as stated in the application) is likely to be Rs. 200 crores.
- (e) Details in this regard are not available.
- (f) RBI have no information in this regard.

Delay in sanctioning a Stock. . Exchange at Surat

- 442. SHRI AHMED MOHMEDBHAI PATEL; "Will the Minister of FINANCE be pleased to state:
- whether delay on the part of Central Government to sanction the a Stock Exchange in Surat is depriv country of foreign exchange ing the inflow of millions of dollars;
- (b) whether it has been pointed outthat South Gujarat has a rich farming community specialising in cash crops and almost every third family has member settled abroad;
- (c) if so, whether it has also been pointed out that 15 to 20 percent of transactions of the Bombay Stock Exchange are accounted for by Surat based investors;
- (d) if so, what are the reasons for the delay in sanctioning a Stock Exchange at Surat, Gujarat; and
- (e) by what time final decision ki this regard is likely to foe taken?

THE MINISTER OF STATE IN THE FINANCE AND MINTSTRY OF MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) It would foe incorect to say that lack of a recognised Stock Exchange in Surat is depriving the country of a large inflow of foreign exchange as there are 21 recognised and funconal Stock Exchanges in the country, including three Exchanges in the State of Gujarat.

- (b) and (c) The Southern Gujarat Chamber of Commerce and Industry in its memorandum submitted to the Ministry has pointed out that cultivation of cash crops is the most profitable activity in South Gujarat and that industrial activity an around Surat has also attracted the attention of NRIs as a potential centre for industrial investments. The Chamber has also pointed out that the shate of South Gujarat in the total turnover of the Bombay Stock Exchange is nearly 25 percent.
- (d) and (e) There are already three resognised Stock Exchanges in the State of Gujarat and this is the *highest* number of *Stock* Exchanges En any Stato in the country. Besides the National Stock Exchange of India Limited if? expected to provide services to investors from all over the country ki due course. In view of these factors, the establishment of a Stock Exchange at Surat does not seem justifiable.

Detection and investigation of Bank Fraud Cases

- 443. *Transferred to* 13th *December* 1993.)
- 444. SHRI SURESH PACHOURI; Will the Minister of FINANCE be pleased to state:
- (a) whether the Bank frauds during 1992 were higher as compared to
- (b) what is the total number of cases of frauds reported to RBI in 1992;
- (c) to what extent they were more in comparison to 1991;
- (d) whether during 1990, the bank frauds were 1,034 and the amount involved was Rs. 8,598.36 lacs;
- (e) whether upto March, 1993, 34o cases were reported involving an amount of Rs. 1,129 lakhs:
- (f) if so, whether RBI appointed a Committee fin 1991 and the same has submit?3 its report in June, 1992;

- (g) if so, what were the main r commendations made by the Commi tee;
- (h) whether it is alo a fact th investigating cells will be set up f investigating cases of Bank frauc and
- (i) to what extent the bank fraa were clucked?
- THE MINISTER OF STATE: THE MINISTRY OF FINANC AND MINISTER OF STATE IN TI MINISTRY OF PARLIAMENTAL AFFAIRS (DR ABRAR AHMED): (and (b) Yes, Sir. 1717 frauds we reported by public sector basils (i c'uding overseas branches) to Reset Bank of India (RBI) during 199Z, compared to 1687 frauds report during the year 1990.
- (c) For the year 1991 the pub] sector banks reported 1559 frauds ai in 1992, 1717 frauds were reporti representing an increase of 158 cas of frauds.
- (d) Thr number of frauds repor by the 20 nationaised banks for year 1990 was 1034 and the amoi involved was Rs. 8598.36 lakhs P Ugandan Shillings 4597787.
- (e) In 1993 (upto March), 340 ca were reported and an amount of 1129 lakhs was involved.
 - (f) Yes, Sir.
- (g) The main recommendations the Committee are given in the sta ment (See below).
- (h) RBI has reported tall the public ba have sector set up Head Office and Vigilance C both at cont ling office levels to look into the v lance cases in respect of both aw staff and others. RBI has further ported that investigations are cond ted by staff of Vigilance Cells : services of Internal Inspection At Department as well as other expe enced staff are also utilised for 1 purpose,